

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.725
TO BE ANSWERED ON 07.02.2023**

INCLUSION OF BACKWARD COMMUNITIES IN ST LIST

725. SHRI PRAJWAL REVANNA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it has come to the notice of the Government that the most backward communities in the State of Karnataka particularly Golla (Kadu Golla) and Koli Castes despite having nomadic, semi nomadic and distinctive tribal features not included under Scheduled Tribes list are deprived of tribal reservation and benefits;

(b) if so, whether the Government proposes to include Kadu Golla and Koli Castes under the Scheduled Tribes List;

(c) if so, the time by which these castes are likely to be included under 9th schedule of the Indian Constitution; and

(d) whether the Union Government has received any representation from the Government of Karnataka for inclusion of these castes under Scheduled Tribes, if so, the date on which such representation was received along with the reaction of the Union Government in this regard?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI A. NARAYANASWAMY)**

(a) to (d): As per the information received from Ministry of Tribal Affairs, at present Kadugolla (Adavigolla) and Koli communities are not listed in Scheduled Tribes list of Karnataka. However, Govt. of Karnataka has recommended for inclusion of Kadugolla (Adavigolla) and its other synonyms like Hattigola vide their letter dated 17.08.2015 and inclusion of Gangamatha along with its synonyms, which includes Koli, vide their letter dated 23.07.2018, in the list of Scheduled Tribes of Karnataka.

The Government of India on 15.06.1999 (further amended on 25.6.2002 and 14.09.2022) has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Castes and Scheduled Tribes. According to these modalities, only those proposals, which have been recommended and justified by the concerned State Government and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST), are to be considered for amendment of legislation. All actions are taken as per these approved modalities. Proposals for inclusion in the list of Scheduled Tribes of any State are dealt with according to these modalities which is an on-going process.
